

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:486
ANSWERED ON:23.07.2015
Functioning of Tribunals
Rajesh Shri M. B.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has received complaints of alleged irregularities, favouritism and nepotism in various Judicial Services Examinations in the country including Delhi;
- (b) if so, the details thereof;
- (c) whether any inquiry has been ordered in this regard and if so, the details along with the outcome thereof and the action taken by the Government in this regard; and
- (d) the steps taken/being taken by the Government to ensure that such examinations are conducted in a fair and transparent manner?

Answer

ANSWER

MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)

(a) to (d) : Government has received grievances from the general public alleging corruption, favouritism and nepotism etc. in the recently concluded Delhi Judicial Services Examination, 2014. Government has forwarded these grievances/complaints to Chief Justice, Delhi High Court for action, as appropriate. Similar grievances in respect of State Judicial Services are also reported in the media from time to time.

Under Article 235 of the Constitution of India, the administrative control over the members of district and subordinate judiciary in the States vests with the concerned High Court. Further, in exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Government frames the Rules and Regulations in consultation with the High Court and the members of the State Judicial Service are all governed by them. The issues of appointment, promotion, reservations etc. of judicial officers in the district/subordinate courts are decided by the respective State Government under the Rules and Regulations.
